

Summary under Regulation 13 (1)(B) of the Combination Regulations

A summary of the combination, not containing any confidential information, in not more than 500 words, comprising details regarding (a) name of the parties to the combination; (b) the type of the combination; (c) the area of activity of the parties to the combination; and (d) the relevant market(s) to which the combination relates.

A. Name of the parties to the combination

1. The Dow Chemical Company (**Dow**), E. I. du Pont de Nemours and Company (**DuPont**), Diamond-Orion HoldCo. Inc. (**Diamond-Orion HoldCo**), Diamond Merger Sub Inc. (**Diamond Merger Sub**), and Orion Merger Sub Inc. (**Orion Merger Sub**).

B. Type of the Combination

2. This Form II notification (**Notification Form**) is being filed with the Hon'ble Competition Commission of India (**Commission**) in accordance with Section 6(2) of the Competition Act, 2002 (**Competition Act**), jointly by Dow, DuPont, Diamond-Orion HoldCo, Diamond Merger Sub, Orion Merger Sub.
3. Pursuant to the proposed transaction, Diamond Merger Sub, a wholly subsidiary of Diamond Orion HoldCo, will merge with and into Dow, a corporation incorporated under the laws of the State of Delaware, U.S.A. As a result, Dow will become a wholly owned subsidiary of Diamond Orion HoldCo. Similarly, Orion Merger Sub, a wholly subsidiary of Diamond Orion HoldCo, will merge with and into DuPont, a corporation incorporated under the laws of the State of Delaware, U.S.A. As a result, DuPont will become a wholly owned subsidiary of Diamond Orion HoldCo. Diamond Orion HoldCo will be renamed DowDuPont.

C. Area of the activity of the parties to the combination

4. Dow is a global science and technology company active in chemical, plastic, and agricultural products and services to consumer markets that include food, transportation, health and medicine, personal care, and construction, and operates in approximately 180 countries. Please note that the gross assets and turnover values of the Indian companies that either manufacture or sell products under a license or otherwise and as mentioned in the Notification Form are those in which The Dow Chemical Company may have an indirect equity interest. The Dow Chemical Company has no direct equity interest in these Indian companies, their assets or properties or business. The Dow Chemical Company has no direct presence in India, does not carry on any business directly in India and does not directly own any properties or assets in India.
5. DuPont is a global science and engineering company that has been in existence since 1802. DuPont is active in various segments such as agriculture, electronics and communications, industrial biosciences, nutrition

and health, performance chemicals, performance materials, and safety and protection. Please note that the gross assets and turnover values of the Indian companies that either manufacture or sell products under a license or otherwise and as mentioned in the Notification Form are those in which E.I Du Pont de Nemours and Company, the ultimate parent entity of the DuPont group, may have indirect equity interests. E.I Du Pont de Nemours and Company has no direct equity interest in these Indian companies, their assets or properties or business. E.I Du Pont de Nemours and Company has no direct presence in India, does not carry on any business directly in India and does not directly own any properties or assets in India.

6. Diamond-Orion HoldCo, Diamond Merger Sub, and Orion Merger Sub are not engaged in any business activity and have been incorporated as transaction vehicles for the purposes of the Proposed Transaction.

D. Relevant market(s) to which the combination relates

7. As explained above, the Parties' activities are highly complementary. The Indian entities' activities overlap in only a small number of areas: Agrochemicals (including Insecticides, Fungicides, and Herbicides), Seeds, Packaging and Industrial Polymers, and Food Additives.